

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

C.P. No.613 of 2018
IN
O.A. No.829 of 2014

This the 21st day of January, 2019

**Hon'ble Ms. Nita Chowdhury, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)**

Ramesh Kumar, Security Guard, B.No.11349, SPD,
Group C, aged about 59 yers,
s/o Shri Amir Singh,
r/o Village Garhi Sampla,
District Rohtak, Haryana.

(By Advocate : Shri Anil Mittal)

....Applicant

VERSUS

Sh. Manoj Kumar,
Delhi Transport Corporation,
I.P. Estate,
New Delhi-110002.

(By Advocate : Ms. Aarti Mahajan)

.....Respondent

ORDER (Oral)

Ms. Nita Chowdhury, Member (A):

Heard learned counsel for the parties.

2. By filing this Contempt Petition, the applicant is alleging non-compliance of the interim order dated 28.3.2014 in OA 829/2014. As vide the said interim order, the respondent was restrained from retiring the applicant from the post he is presently holding. However, during the pendency of the said OA, the respondents have refused to give duty to the

applicant w.e.f. 30.8.2018 which is in gross violation of the said interim order.

3. Since this Court has already dismissed the OA 829/2014 today also, the present Contempt Petition does not survive and the same is accordingly dismissed. Notice issued to respondent is discharged.

(S.N. Terdal)
Member (J)

(Nita Chowdhury)
Member (A)

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